

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR.JUSTICE C.S.DIAS

WEDNESDAY, THE 29TH DAY OF APRIL, 2020/9TH VAISAKHA, 1942

**B.A TMP NO.1802 OF 2020**

(Crime No. 672/2019 of Kasaragode Police Station)

**Petitioners/Accused Nos. 1 to 3:**

- 1.Jyothish. G, aged 37 years,  
S/o. Gopalakrishna, J.P. Nagara,  
Anankoor, Kasaba Village,  
Kasaragode -637 505.
- 2.Shivaprasad.K. aged 37 years,  
S/o. Malinga, Thalipaduppu,  
Kasaba Village, Kasaragode -671 121.
- 3.K.G. Kishor Kumar, aged 34 years,  
S/o. K.G., Madhavan, Puthivalappu,  
Gudde Temple Road, Kudlu Village,  
Kasaragode -671 124

By Adv.T.G.Rajendran

**Respondents/Complainant and State:**

- 1.The Station House Officer,  
Kasaragode Police Station-671121.
- 2.The State of Kerala,  
Represented by the Public Prosecutor,  
High Court of Kerala, Ernakulam-682031

By Public Prosecutor Sri. Ajith Murali

THIS BAIL APPLICATION HAVING COME UP FOR ADMISSION ON  
29.04.2020, THE COURT ON THE SAME DAY PASSED THE  
FOLLOWING:

**C.S. DIAS, J**

=====

**BA No. 1802 of 2020**

=====

**DATED THIS THE 29<sup>th</sup> DAY OF APRIL, 2020**

**ORDER**

Heard the learned counsel for the petitioners. The learned counsel for the petitioners submits that the petitioners are in detention for the last 89 days. They are entitled for statutory bail provided under section 167(2) of the CrPC on 30.04.2020.

Post this bail application for further consideration on 05.05.2020.

**C.S. DIAS**

**JUDGE**

Nsd